

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,
ALLAHABAD.

O.A. No.753/92

Shri Badri Nath Tiwari ::::: Applicant
Vs.

Union of India &
Others. ::::: Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.

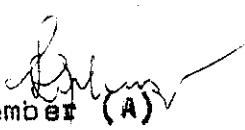
Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

The applicant was engaged as voluntary booking clerk/ticket collector and was posted under North Eastern Railway at Bhatni Station from 30-5-83 to 6-7-83. The scheme of engaging voluntary booking clerk/ticket collector, which was initiated in the year 1983, was discontinued by the Railway Board vide letter dated 17-11-86. Those who were engaged in such manner, were considered as real employees of the Railway and as such they have agitated the matter and ultimately this matter received attention of certain Tribunals and the Tribunals allowed the petitions giving certain directions. In pursuance of the said directions Railway Board also issued certain circulars containing directions. The applicant has made a representation in this behalf. As he failed to get appointment, he approached this Tribunal.

2. Learned Counsel for the applicant contended that similar matters have now been allowed by various administrative Tribunals wherein it was held that the voluntary mobile booking clerks/ticket collectors who were engaged prior to 17-11-86 be considered for absorption for regular employment in regular vacancies subject to certain conditions stipulated by the Railway Board in letters dated 21-4-82 and 20-4-85. Thereafter the Railway Board issued a letter dt. 17-11-86 in which it was mentioned that the persons who were engaged as mobile booking clerk will be considered for regular

absorption when they approach the Railway Administration after completing 3 years of service as mobile booking case clerk. The very same case applies to the/ of the applicant who is on par with the cases which were decided by the Principal Bench of the Tribunal and this Tribunal also. Accordingly the respondents are directed to act as such in the case of the applicant also. Let this be done within a period of two months from the date of communication of this order. No order as to the costs.


Member (A)


Vice-Chairman.

Dated: 9th February, 1993, Allahabad.

(tgk)